### HIGH COURT OF CHHATTISGARH, BILASPUR

#### **Endorsement**

### Endt No. 10313/Rules/2023

Bilaspur, dated 14/08/23

Copy of Chhattisgarh Gazette dated 07/08/2023 relates to amendment in the **Chhattisgarh Rules & Orders** (**Criminal**) be forwarded to:-

- 1. Addl. Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 2. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 4. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 5. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 6. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 7. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
- 8. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 9. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 10. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 12. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 13. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 14. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 15. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur, for information.
- 17. The Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 18. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
- 19. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
- 20. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
- 21. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
- 22. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
- 23. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
- 24. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
- 25. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
- 26. Registrar Ministerial (S&A Cell/ C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
- 27. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 28. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
- 29. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
- 30. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
- 31. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- 32. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 33. Library, High Court of Chhattisgarh, Bilaspur for information.
- 34. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
- In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(Arvind Kumar Verma)
Registrar General

rar General

"बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001."



पंजीयन क्रमांक "छत्तीसगढ़/दुर्ग/09/2013-2015."

# छत्तीसगढ़ राजपत्र

## (असाधारण) प्राधिकार से प्रकाशित

क्रमांक 385]

रायपुर, सोमवार, दिनांक ७ अगस्त २०२३ --- श्रावण १६, शक 1945

विधि और विधायी कार्य विभाग मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

HIGH COURT OF CHHATTISGARH, BILASPUR

बिलासपुर, दिनांक 24 जुलाई 2023

अधिसूचना

क्रमांक 9051/Rules/2023. — छत्तीसगढ़ उच्च न्यायालय, छत्तीसगढ़ के राज्यपाल के अनुमोदन से, एतद्द्वारा, छत्तीसगढ़ नियम एवं आदेश (आपराधिक) में निम्नलिखित और संशोधन करते है, अर्थात् :—

संशोधन

उक्त नियमों में, -

अध्याय ९ के पश्चात्, निम्नलिखित अध्याय अन्तःस्थापित किया जाये, अर्थात् :--

''अध्याय – ९ (क)

फास्टर (इलेक्ट्रॉनिक अभिलेख का त्वरित तथा सुरक्षित प्रसारण) प्रणाली

258क. भारत के सर्वोच्च न्यायालय, छत्तीसगढ़ उच्च न्यायालय और अपीलीय/पुनरीक्षण न्यायालय द्वारा निर्णय/अंतिम आदेश/अंतिरेम आदेश/जमानत आदेश/पुनरीक्षण तथा अन्य न्यायिक कार्यवाहियों में पारित आदेश की प्रत्येक ई—प्रमाणित प्रति, जो फास्टर द्वारा अधीनस्थ/विचारण न्यायालय और अन्य कर्तव्य धारकों को निष्पादन के लिए प्राप्त होगी, उनका वैसा ही प्रभाव होगा, जैसा कि पुनरीक्षण और अन्य न्यायिक कार्यवाही में पारित निर्णय/अंतिम आदेश/अंतरिम आदेश/जमानत आदेश/आदेश की मूल प्रतियों का होता है।"

हस्ता. / -

(अरविन्द कुमार वर्मा) रजिस्ट्रार जनरल.

N.I.C.

### Bilaspur, the 24th July 2023

### **NOTIFICATION**

No. 9051/Rules/2023. — The High Court of Chhattisgarh, with approval of the Governor of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh Rules and Orders (Criminal), namely:-

### **AMENDMENT**

In the said rules,-

After Chapter 9, the following Chapter shall be inserted, namely:-

### "Chapter-9(A)

Faster (Fast and Secure Transmission of Electronic Records) System

258A.- Every e-authenticated copy of Judgment /final order/interim order/bail order/order passed in revision and other judicial proceedings by Supreme Court of India, High Court of Chhattisgarh and Appellate/Revisional Court, received by Subordinate /Trial Court and other duty holders for execution by FASTER will have the same effect as they were the original copies of the judgment/final order/interim order/bail order/order passed in revision and other judicial proceeding."

Sd/-

(Arvind Kumar Verma) Registrar General.